#### 14.30 hrs

#### REPORTED RE ATTEMPT TU CARRY ARMS INTO ALLAHABAD HIGH COURT WHERE THE PRIME MINISTER HAD TO GIVE EVIDENCE

MR. DEPUTY-SPEAKER: Before we take up the next item, I would like to say that I got a number of requests from Members in which they want to raise a question relating to an alleged incident that happened in Allahabad.

AN HON. MEMBER: High Court.

MR DEPUTY-SPEAKER: I do not know.

It poses a certain risk to the security of the Prime Minister where she has to tender her evidence in connection with an election case. The Prime Minister, by virtue of her office, occupies a special place in the country and also in this House Her security is, therefore, very much our concern and, therefore, I think it is a matter that is serious enough that I should depart from the normal course and, in the exercise of the residuary powers of the Chair, I would allow the Members to raise this point.

The only thing that I would like to say at this stage is that this is a matter which concerns all of us.

SHRI DINEN BHATTACHARYYA As (Serampore); Deputy-Speaker, you should raise it.

DEPUTY-SPEAKER: 1 have MR. already mentioned.

I am not going to shut out anybody, I will allow all of you. If this really ha- happened in the wake of what happened in Bihar, then I think these " - umething that we should seriously lake note of in this country, but at a time like this I think it is better that peorio talk with a certain responsibility and circumspection instead of losing their meads. And at this stage I will allow these Members who have 5 LS-10

given their names to make their submissions, but let us not raise unnecessary controversy at this stage. At an appropriate time facts will be known, and then we shall consider what happened.

I got the first letter from Shri Narsingh Narain Pandey. He may make nis submission.

PROF. MADHU DANDAVATE (Rajapur): The best thing is that you should express the sentiment of the House,

MR DEPUTY-SPEAKER: I have already done. Whatever I have said has gone on record. I have already mentioned the subject Beyond that I will allow Members to raise the question.

SHRI K. G DESHMUKH (Amravati): Why not the Minister make a statement?

MR. DEPUTY-SPEAKER: I do not know about that, but let the Members first make their observations

SHRIK G DESHMUKH: Members do not know the facts.

MR. DEPUTY-SPEAKER: Let them make their submissions (Interrupnons) I have said just now that this should be a matter of concern to all of us irrespective of parties Why should we lose our heads over this? Let us hear the Members calmly and quietly.

भी नरसिंह नारायण पांडे (गोरन्द्रपर) : यह बडा महम मनला है। साप देखें कि देज में किस की स्थिति पैदा हो रही है। माज जब प्रधान मंत्री भ्रपना बबान देने के लिए कोर्ट रूम में दाखिल हई उसी समय बकील के लिवाम में एक सज्जन कोई रुम में घसे झौर सिक्योरिटी बालों के पास चकि मेटल डिटेक्टर था इस वास्ते उनकी महायता से उन्होंने जान लिया कि उस बादमी के पास कोई ऐसा भौजार है भौर जब तलाशी ली गई तो पिस्टल लिए हए बहु पाया गया । यह बहुत

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[मो. नर्रसह नारायण पाडे]

ही गम्भीर बात है । इसर डिक्टेक्टर न होता या भगर बिजली फ़ेल हो गई होती बौर उस समय वकील की पोशाक मे भौर वेश में वह व्यक्ति कोट मे प्दाखिल होता और दाखिन होने के बाद वह जिस उद्देश्य को लेकर झाया था उसमे सफ़ल हो जाता तो देश मे कैसी स्विति पैदा होती इसका माप मनुमान लगा मकते हैं। यह एक बहुत ही सीरियस मामला है यह ऐमी बात नही है जिसको हसी मे टाल दिय। जाए। कुछ इसारे मेम्बर उधर बैठे हए हैं हस रहे हैं । उनको इस पर दूख होना चाहिए भौर धर्म आनी चाहिये। इस तरह की स्पति वे पैदा देश में कर रहे हैं। तीन रोज तक प्रधान मती वहा पर एक गवाह के रूप में अपनी पिटीशन के सिलसिले में गई है। बह मिक्योरिटी का मामला है। मैं गह मती जी से जानना चाहना ह कि क्या पूरी सिक्योरिटी का इन्तवाम कोर्ट रूम में या बाहर प्रधान मली के लिए कर दिया गया है ? साथ ही जो झादमी गिरफ्तार हमा है उमने क्या बयमान दिया है ? रिवाल्वर लेकर जाने की भ्रदालत में जो उसने चेप्टा की ऐसी स्थिति फिर पैदा न हो इसकी रोक थाम के उन्होंने क्या प्रबन्ध उन्होते किये है ? गह मती को जल्दी से जल्दी मदन मे को तथा देश को माम्वस्त करना चाहिये इस मामले में । मैं चाहता हू कि पालिमेटरी एफेयर्ब के मिनिस्टर गृह मली के से इस बारे मे ए ह बक्तव्य दिलाए और देश को ग्राश्वस्त करे ।

SHRI S. M BANERJEE (Kanpur); When we want to the library we saw this teleprinter message that a youngman wearing a black coat who pose himself to be an editor of a local daily wanted entry Putting on 8 black-coat, he wanted to pose himself to be a lawyer and he had a countrymade pistol in his hands. Thanks to the security Department who made adequate arrangements and he was immediately caught with the help of a metal detector. The details are still

awaited. We do not know the full details. This is for the first time in the history of our country that the Prime Minister holding the highest office in the country, appeared in the court as a witness to give evidence before the court. She followed Shri Giri, our ex-President who also went himself and gave his evidence in the open court. I really appreciate the courage and conviction of the Prime Minister I request the hon. Home Minister to kindly make a statement in this House as to the authenticity of the report, correctness of the report and by whom it was prompted ultimately after the investigation was done. I may assure this House that we may be against the Prime Minister politically, we may be against her in many ways, but the fact is that I do think that the Prime Minister of the country should get the security of the country which she deserves and she should survive Anyhow, I request the Home Minister to make a statement because we are all concerned We may differ with the Prime Minister but the fact is that we want her to live long

SHRI VAYALAR RAVI (Chirayinkel). Mr Deputy Speaker, Sir. I have also seen the reports in the library as Mr Pandey and Mr Banerjee have explained. We do not know what has transpired between the High Court and the Security Department. Though some announcement has been made by the hon. Chief Justice and Justice hearing that case, I do not want to go into details. But I have seen the Press reports that some people belonging to the Socialist Party moved a petition before the Court of Law demanding that all people must be allowed to sit before the Court and see the Prime Minister. I can understand the logic behind it. I do not want to implicate anything as this petition moved by the leaders of the Socialist Party is an incidence. But I must say, to whatever party the Prime Minister belongs, security should be given to the Prime Minister and the people who are holding

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the highest office. As Mr. Banerjee and Mr. Pandey have demanded, the Minister should come forward with a statement. He need not disclose what are the security arrangements, but he should give an assurance to the House that the safety of the Prime Minister has been assured. The Home Minister has been assured the Prime Minister, even though the Prime Minister has taken a very liberal view.

PROF. MADHU DANDAVATE: 1 want to associate myself and my party with what Mr. Pandey has said initially while raising the issue. In a democracy, it is absolutely essential that we must be prepared to fight the policies and not personalities or individuals. I wish to make it clear on behalf of the Socialist party that we are more interested in fighting policies. but at the same time, the sanctity of human life has to be respected, not only of the Prime Minister but of any individual in this country, more so of the Prime Minister. I hope the Minister will make a full statement on the incident. I will conclude by saying, we may completely differ with what you say, but we shall defend to the death your right to say it.

भी सवि भूमण (दकिण दिल्मी) : प्राध्य जी, जो सिक्योरिटी के प्रबन्धकर्ता वहां वे उनको में भी धन्यवाद देना चाहता कि उन्होंने बक्त पर एक सामाजिक सपराधी को पकड़ लिया । पिछले काफ़ी दिनों से ऐसी दुपंटना इस देश में हो रही हूँ पर उस सम्बन्ध में प्रारं वानकारी हम प्राप्त नहीं कर पाये हैं । दम लकर साथा वा । इस के पीछ कोन सी तोक्नें थीं, किस से वस साथा, किस से रिवाल्वर तेया साथ रक विक्योरिटी के लोग प्रता नहीं रेग नके हैं । की एक व्यक्त सिथा का तहीं रेग नके हैं । की एक वर पी किसी निर्णय पर वी पहले । बस्तूाण साहूब ने भी एक्सटरतल एफ्रयर्स मिनिस्ट्री की कंसलटेटिव कमेटी में बताया कि बहुत से हथियार नागलैंड और मिजोरम में पड़ोसी देश चीन से बांटे जाते हैं।

यह भी कहा गया है कि एक बैस्ट जर्मन देश में हवियार लेकर सा रहा था भीर पाकिस्तान बाउंर पर पकडा गया झौर कई साध-सन्तों की झार्गेनाइजेशन हैं जिनके पास रिवाल्वर पकडं गए हैं । इसी तरह आज कोर्ट में एक व्यक्ति प्रधान मंत्री के लिये रिवाल्बर लेकर माया, उसी तरह मानन्द-मागियों के नेता के खिलाफ जब गबाही देने भाये तो वहां कुछ लोग रिवाल्वर लेकर भाये. बम लेकर ग्राये । लेकिन पुलिस इनको पकडने में कामयाबी नहीं हई । उन के पीछे जो भी ताकतें हैं, देशी या बिदेशी उनको पकडने में कामयाबी नहीं हुई । मैं आहता हं कि इस बटना पर ये सिर्फ बयान ही न दें कि फ्रसां झादमी पकडा गया, वह इस शकल का था या उसके पास से रिवाल्वर पकडा यया बल्कि उनके पीछे जो बढा काला हाथ है सरकार को चाहिये कि वह उसक पता लगावे और इस हाउम को उसके बारे में। जानकारी हे

प्रधान मंत्री हमारे देश की नेता हैं। धगर उनके प्रति लोग यह रवैय्या घड्यार कर सकते हैं तो धाम जमता की क्या हालत होगी। इसलिये पुलिस को सतर्क होकर. जितनी घटनाधों का मैंने जिक किया है, उनके पीछे बो हाथ है, उसका पता लगाये घोर जनता को इस बात को बता दे कि जो देश के दुश्मन हैं, वे इस देश में कामयाब नहीं हो सकते और प्रधान मंत्री जनता की नेता है धौर इस ढम से उम पर हथिबार उठा कर कोई कानयाबो हासिल नहीं की जा सकता है । मैं प्रधंन कल्या मंत्री जी से कि वह बयान दें भीर उनके रीखे जो ताकतें हैं, उनका पर्दा फ़.श बीझ करें।

Re. incident in Allahabad MARCH 18, 1975 Re. incident in Alla-295 Court

श्री जगन्नाथ राव जोशी (शाजापूर) : हम सेदन के बाहर गये नहीं थे, इसलिये बाहर कौन सी खबर आई है, हमें इसकी जानकारी नहीं थी । इसका मतलब यह नहीं है कि ऐसी घटना के बारे में विरोधी दलों को कुछ कम क्षोभ हो। मैं एक बात साफ कर देना चाहता हं कि वह आपके दल के नेता ही नहीं हैं सदन की नेता हैं ग्रौर देश की प्रधान मंत्री हैं। इसलिये यह हम सब के लिये उतना ही चिन्ता का विषय है । ऐसी घटना बिल्कूल नहीं होनी चाहिये । इसके मूल में जाना चाहिये, इसकी तह में जाना चाहिये ग्रौर मंत्री महोदय पूरी जानकारी सेंदन के सामने रखने की कोशिश करें।

श्री राम सहाय पांडें (राजनन्दगांव) : उपाध्यक्ष जी, हिंसा, घणा, नफरत के इस उभरते हुए वातावरण में, जिसको उभारा गया है, इस प्रकार की संभावनाएं कूछ आश्चर्यजनक नहीं हो सकती हैं । समस्तीपूर का कांड ग्रभी बहुत पूराना नहीं हुग्रा जिसमें हमने ललित नारायण मिश्रा को खोया ग्रौर उन संदर्भ में प्रधान मंती जी ने जब एक वक्तव्य दिया था कि यदि मेरे ऊपर भी कोई हमलाहातो शायद कछ लोग ऐसा कहने वाले भी इस देश में मिल ज एंगे कि यह मैने अपने ऊपर जान-वझ कर रिहर्सल कर-वाई है। ल.गो ने इस पर भी टिप्पणा और ग्र,लोचना की, श्रामन्, कितने डाश्चर्य को बान है ?

मैं यह कहना चाहता हूं कि इतिहास में यह पहली वार है जब कि प्रधान मंती ने ग्रपने इ लैक्शन पेटीशन के सम्वन्ध में खुली ग्रदालत में जाना स्वीकार किया । नहीं तो, कर्म, शन भी एपाइन्ट किया जा सकता था । कमीशन यहां ग्राकर उनका बयान ले सकता था लेकिन ग्रपनी उदार चेतना ग्रौर लोकतन्व की रक्षा की भावना के कारण वह अपने प्रधान मंत्रित्व को एक तरफ रख कर एक व्यक्ति की हैसियत से, प्रयान मंत्री तो हैं हो, लेकिन ग्रदालत को गरिमां ग्रौर महत्व को दढ़ाने के लिए स्वयं गई।

जो एक व्यक्ति प्र.टैंड करता था कि मैं वकील हं जिस प्रकार उसने प्रवेश करने का प्रयास किया, उसके हाथ में रिवाल्वर पाया गया, हम कल्पना नहीं कर सकते । मन सिहर उठता है, रोमांचित हो उठता है जब हम किसी दूर्घटना की संभावना की कल्पना करते हैं कि क्या हो सकता था।

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श्रीमन्, मैं ग्रापके माध्यम से गृह-मंत्री जी से यह जानना चाहता हूं कि वह बयान दें कि वह ग्रादमी कौन था ? क्या वह किसी राजनीतिक दल से सम्बन्धित था या इसमें सी०ग्राई०ए०का हाथ था या किसी प्रकार का कोई ग्रन्तर्राष्टीय षडयंत था । इस प्रकार पूरे विवरण के साथ बयान ग्राना चाहिये । क्योंकि प्रधान मंत्री जी के जीवन का जितना प्रश्न है, उतना ही देश में जो हिंसा ग्रौर घ<u>,</u>णा का वातावरण उभारा गया है, इस बात का संकेत मिलना चाहिये कि उसमें क्या क्या दुर्घटनायें होने की कल्पना की जा सकती है ।

SHRI SEZHIYAN (Kumbakonam): item that a young man The news attempted to with a revolver had enter the court at Allahabad where our Prime Minister was to appear as a witness has come as a rude shock to us; but I hope, the shock is shared by all those in this country and outside also. Thanks to the vigilance exercised by the security persons it has been detected. I shudder to think what had been the possibility that might have existed. But we share with everyone the concern and the anguish, irrespective of the differences we have, political or otherwise, there can be no two opinions that in a democracy all solutions have to be arrived at by a discussion, by a parliamentary method, not by the use of violance or bullet. I hope this will be the last news that we hear in this country. In order to create a healthy atmosphere, everyone of us should join. In our fight, we fight inside the Parliament, not with violance or with any other mode. I am one with all the Members. Mrs. Gandhi is not only

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the Prime Minister, she is the Leader of this House and the leader of this country. As long as we believe in democracy, we believe in her position and any harm done to her is a harm done not to an individual but to the entire functioning of our democracy. With this, I assocrate myself with all the Members of the House.

श्वी भागपत झा धाजाव (भागलपुर): उपाध्यक्ष महोदय, प्रधान मंत्री ने खुली ग्रवासत में जाकर यह प्रगट कर दिया है कि नणनन्त्र की रक्षा, उसके महान मृन्यों की प्रतिष्ठा ग्रोर न्याय का प्रतिष्ठा वह करना चाहती हैं, माथ हैं। गणतत्र मे प्रमुख ग्रा न्यायालय को भी वह मम्मान देनी हैं। धन्यथा उनके लिये कोई मजबूरी नहीं थी कि वह ग्रदालन मे जाती।

झस्तू, जब देश की प्रधान मली, सदन की नेता, बाज देश में उन मुल्यों की प्रतिष्ठा के लिये वहा जाती है, ऐमे वक्त मे कोई ऐमा षहयत किया जाये तो यह उनके प्रति नही बल्कि यह देण के प्रति पडयत्र है भौर हमारे गणतन के प्रति बडयत है। हमे प्रमन्नता है कि हमारे मुरक्षा करने वाले ग्रधिकारियों मे उने ठीक समय पर पकड लिया। हम बह बाहते है कि गृह-मती इस सदन में इस बात पर स्वष्ट बयान दें कि वह स्पक्ति मिर्फ स्टक्ति ही या या इसका सम्बन्ध कही और था? बया यह सिर्फ एक पागलपन की बात यी या इसके पीछे कोई बड़ा पंडयंत है जिसको कर कर कोई म्यक्ति. कोई सम्ह, कोई दल इस देश के गणतंत्र की पीठ में छरा मारना चाहता था ? सब से बड़ी बात झाज यह हो गई कि देश के प्रबद्ध या मेरल नागरिक को यह सोचने के लिये मजब र होना पड़ रहा है कि गणतंत्र के मुल्यों की रका में जो देश में हिना और चुणा का मातावरण तैयार किया जा रहा है वह बाताबरण अस्मासुर की तरह उन्हीं मून्यों को म था जाये खिनके नाम पर झाज देश में म्मा फैलाई जा रही है।

अस्तु बहु प्रमुख प्रका है, जिस पर हम अपको विचार जरना चाहिये ।

#### KA) Re. incident in 298 Allahabad Court

SHRI P. G. MAVALANKAR (Ahmebad). Mr. Deputy Speaker Sir, the news from Allahabad is both disturbing and distressing. An attack on the Prime Minister would be considered as an attack on the democratic institutions and values of this country. The Prime Minister is not only the Leader of the House, she is also the leader of the House, she is also the leader of the country I want this to  $g_0$  on record that whatever differences one may have with the Party in power and its head, these are not the methods by which we go about in a democracy.

Sir, I want to add this. For the last some months, I think that an atmosphere of bitterness and hatred is being allowed to increase to such an explosive situation and level that democratic functioning has become increasingly difficult This is not a very healthy sign for our democratic set up. Therefore, I do w.sh to associate myself with the sentiments expressed by my colleagues. I do hope that not only the Home Minister will make a complete and full statement, but that this House will give a message to the entire country that this country and this House believe in democratic functioning and that any intelerace which goes to the level of violance and personal animosity will not be tolerated at all both in letter and in spirit.

भी इष्ण बन्द्र पांडे (खलौलावाद) उपाध्यक्ष महोदय, बाज इलाहायाद के पी॰टी॰माई॰ के ढारा जो खबर दी गई है, उसको मुन कर पूरा लदन मौर देज स्तब्ध गा रह गया है। इधर पाच छ. महीने से देम मे जो घृणा का एक वानावरण उत्पन्न किया जा रहा है, उसी का यह परिणाम है। मैं सुरक्षा मधिकारिमों को हादिक धन्यवाद बेता हू कि उन्होने बडी वुद्धिमानी मौर द्वता से काम निया, भीर जनतंत्र मौर राष्ट्र-नेता की रक्षा करके राष्ट्र की मर्यादा को ऊंचा किया।

जिस समय राष्ट्र-नेना न्यायासय की प्रतिष्ठा को बड़ाने के लिए वहां गई, उस समय

209 Re. incident in Allahabad MARCH 18, 1975 Re. incident in Alla-100 Court hábad Court

को इत्यचन्द पांडी

जिसने भी यह कूकमें किया हो, और जिस संस्था ने कराया हो, जिसका उसके पीछें हाय हो. उस संस्था पर प्रतिबन्ध लबाना वाहिए, यही राष्ट-हित मे है। आज देश का इतिहास किस तरह बदला होता, इस समय देश की क्या स्थिति होती, यह कहा नहीं जा सकता है ।

में आपके माध्यम से गृह मती को कहना चाहता हं कि यह मदन ऐसे कुकर्म को बक्जाने के लिए तैयार नहीं है, जो राष्ट्र-नेना भौर देश की जनतांतिक प्रणाली के विरुद्ध किया गया है ।

इन शब्दों के साथ में पुनः मपने सुरक्षा ग्रधिकारियां को बधाई देना चाहता ह ।

BHATTACHARYYA SHRI DINEN (Serampore): Mr. Deputy Speaker, Sir, I express our anxiety over the incident that has been reported here in this House by several Members of the different political parties. I will urge upon the Government to mak ea statement here so that there may not be any misunderstanding over the issue. Nobody in this House or outside, I will say including our party, believes in this sort of individual terrorism and violance. So, I will again urge upon the Minister to make the point clear so that the real thing may be brought to the notice of the people and the people may funderstand the situation very well.

PROF. NARAIN CHAND PARA-SHAR (Hamirpur). Sir, keeping in view the highest traditions of demo-Minister cratic values, the Prime went to tender evidence before the High Court in which 36 witnesses have been examined on her behalf and 60 on behalf of Shri Raj Narain. Sir as a Prime Minister, she has raised the prestige in which the judiciary is held in our country and it is a healthy sign that here friends from all sections of the House are unanimous in condemning this incident which has led this kind of voicano on which we are sit-

ting. Sir, I want to impress through you, upon the Home Minister and the Government of India that, as this incident reveals, the attempt made on the life of Shri L. N. Mishra has not been forgotten by the forces that wanted to create chaos in this country and still want to tread on that path. Whether those forces are sheltered under this arm or that arm, we are not concerned but we are concerned with this that the Prime Minister of this country who symbolises the will of the nation to march ahead should be given the fullest possible protection and security and it should be checked that nobody in the guise of a pleader or in the guise of a journalist on a fictitious pass or a bogus card should be allowed and all attempts should be made to protect all .hose persons who are concerned with the witness, with this case Sir, when the Prime Minister has herself offered to go there. it is the duty of all of us to see that she is given the fullest protection as she is regarded as the leader of the destiny of our country. We all share this concern and I join in congratulating the security men there who have detected this intended crime and who have prevented a great disaster. Sir, we are happy but we would like the Home Minister to assure us that her person and her security is well kept in this country.

MR DEPUTY\_SPEAKER: So many names are still there. Now, the point is that a large number of hon. Memners have made submissions and many more would like to speak. Well, if you want, I can give one minute each because it seems there are so many who want to speak. Now, have the slips here before me and 1 will call you one by one. My only appeal to you is that it should be brief because you are making the same points. There is no new point that you are going to make.

भीमती सहीपरावाई रामें (सामर) : उपाज्यक महोदय, वद मैंने वह समावार चुना कि इसाहाबाद हाई कोई में रिवाल्वर सिवे हए एक व्यक्ति बकीस के बेंस में संगय माते

## 301 Re. incident in PHALGUNA 27, 1896 (SAKA) Re. incident in 302 Allahabad Court\_\_\_\_\_\_\_\_\_Allahabad Court

हुए पकड़ा गया है, तो मुझे बड़ा दुख हुमा । हमारे सुरका दल ने प्रधान मंती की रक्षा के लिए बहुत अच्छा काम किया है। हिन्दूस्तान में महिलाओं को बरमों तक गुलाम रहने के बाद बड़ी मुश्किल से झाजादी मिली है झौर माज देश में महिलाओं का बडा मान है। में कहना चाहती ह कि यह पडयल कोई नया नही है, बल्फि यह बहत दिनों से चल रहा है। हमारी जो सुरका है इसके बारे में हमारे जो गृह मली हैं इनको कोई पता नहीं है, चारों मोर हिन्दूस्तान में ये लोग जो हमारे हत्यारे है जीव हिंसा करने चम रहे हैं। इसके लिए कडा कदम उठाने की जरूरत है भविष्य के लिए । गृह मली को ऐसा कदम उठाना चाहिए जिसमें कि चाहे कोई भी हो, हमें तो माल म होता है कि इगमे बाहर के लोगों का भी हाथ है, बहर के लोग भी घुम रहे है, तो मैं गृह मबी म कहगी कि वे इसके ऊपर वस्तव्य दे ग्रीर इसका पता लगाए कि देश में क्या हो रहा है जिसमे हमारी मुरक्षा हो। न इस पार्टी बाने ने उस पार्टी वाले, इन का कोई हाब इममे हमे मालूम नहीं होता है। मैं प्रार्थना करूगी कि गृह मती अपना वक्तव्य दे और रक्षा की पूरी व्यवस्था की जाए जिसमें कि हमारे देश का नुकसान न हो भीर हमारे नेताओं की रक्षा हो ।

# 15 hrs.

भी रामचम्द्र विकल (बायपत) : मान-न.य नरसिंह नारायण पाडे ने जिस दुखद घटना कः तरफ इम मदन का घ्यान प्राकृण्ट किया है सारा सदन इम पर एकमन है ग्रीर मैं ममझना हू कि सारे देस का जनना भा ६स सरह का अपना मत प्रधान मता जः के सम्बन्ध में रखती है। इस दुखद घटना की जानकारी इस सदन को धीर देस को तुरन्त हानी च:हिए और जो भी इसके पीछे घडयंत है, जो कोई भी इस घटना के पीछे है उस की तुरन्त वानकारी मदन को भी और देश को भी देनी चाहिए। मैं इस नदन के सभी पक्ष और विषक्ष के वावनीय सहस्यों का जो इस घटना से बुखी हैं हृदय से माभार प्रकट करता हूं। प्रधान मत्ना जा के सम्बन्ध में देश मौर यह सदन एक राय है इस बात पर मौर मैं प्रार्थना करूंगा कि इस घटना की तुरन्त जांच होनी चाहिए तथा मदन को उममे मवगन कराना चाहिए ।

भी मूल चण्ड हागा (पाली) उपाध्यक्ष महोदय, ठीक उपयुक्त ममय पर म्रापन स्वय अपने नपे तुले मब्दों में इस दुर्भाग्यपूर्ण घटना के प्रति ग्रपने विचार प्रकट किए गौर सारे मदन के भिन्न भिन्न पा टियों के सदम्या ने भी अपने विचार रखे। एक वान मालम हा गई कि हमारे सनद के मझी रदम्य देश को यह चतावनी देना चाहते हैं और जागरूक करना चाहने हैं कि जो हिमा फैलान वाली गक्तियां हैं उनके प्रति हम झपना रोय और माकोग प्रकट करते है। जिस हिन्दुस्तान ने मपनी माजादी महिमा और सन्याग्रह के माधार पर ली बी उस के मन्दर हम किसी प्रकार की हिंसा धौर इस प्रकार का वातावरण फैलाने बाली शक्तियों के प्रति अपना रोष प्रकट करने है।

SHRI C. M STEPHEN (Muvatupuzha), Mr. Deputy-Speaker, Sir, at this moment of agony and anguish, it is a matter of rehef and satisfaction that the whole House irrespective of party affiliations is standing together in the matter of the condemnation of the dastardly attempt on the life of the leader of the nation.

My heart is in anguish not only against this dastardly act but also about the very serious implications that this particular incident brings up-She is the leader of the elected Parliament. She is the leader of the nation and the Prime Minister of India. Once we denude the elected institutions of all honour and status, once we make elected institutions a laughing the stock as if they represent nothing then in the mind of the common man certain corolleries will inevitably follow.

### 303 Re. incident in Allahabad MARCH 18, 1975 Re. incident in Alla-' 304 Court habad Court

#### [Shri C. M. Stephen]

These we have been seeing The Parliament and the Assembly were being attacked; attempts of terrorism were being made repeatedly on the House itself. Now, it has taken the turn of attempts on the lives of the people This implication must be taken note of. It is not enough that sentimentally we say, we are not behind this act. It is also necessary that those of us who cherish the values of democracy in our heart take note of the trend in the whole country and see that the attack against democracy and the attack against the elected leaders of the people is put a stop to and that political controversies are confined to polemics and arguments only. It this route is taken, then certainly, other implications will follow and other actions will also tollow inevitably, and it would not be open to us to condemn somebody tor something that has been done.

May I, with your permission, join the rest of the nation in placing on record my deep anguish for the turn things have taken and may I raise my hands in thank<sub>b</sub> giving to God that the cherished symbol of the nation has been saved from a beastly attack by a destardly man.

SHRI B. V NAIK (Kanara). sincerely participate in the sentiments expressed by all here. I would like to know if I can draw the attention of the Hon'ble Minister of Home Affairs to the fact that there was a guilman found a few years back outside the premises of the Hon'ble Prime Minister and ask what has happened about him? Such instances are being repeated. I think the Prime Minister of this country represents an institution very dear to us. I would there. fore like the Minister to state in the course of his reply as to whether he is going to make any security arrange. ments for our Prime Minister, and also, what has bappened about the gun-man who was found on an earlier occasion.

भी गुहम्मद जमीलुरहमान (फिशनगज): उपाध्यक्ष महोदय, यह बहुत ही घफसोसनाक भौर मनहस खबर भभी माई है, इसकी जितनी भी मजम्मत की जाय इस सदन के द्वारा वह कम होगी। मैं धर्ज कर रहा था कि प्राइम मिनिस्टर जम्हरियत की जिन्दगी को बरकरार रखने के लिए झदालन में इज़हार करने गई। इसके दो माने हैं। एक तो यह है कि जम्हरियत का मुकाम निहायत ऊवा है भीर दूसरा यह कि बदालत का मुकाम जहरी मुल्क में बहुन उचा है। हालांकि ग्राप इस बात को ग्रन्छी तरह से जानते हैं कि मिविल प्रोसीजर कोड मे कमीझन पर इजहार करना जिल्कूल तानन के ते ते है। अमें शत पर भा उनक इजहार हा सकता था। लेवन प्रदुष मिनिस्टर ने इस बात को नहीं चाहा और उन्होने खद में भगने को भ्रदालत के भागे पेश किया । इसका सिर्फ एक ही मकसद है कि धदालन का मुकाम निहायन ऊचा है इस जम्हरी दौर में । यह घदालत का एहतराम और जम्हन्यित को बरकरार रखना यह इस मल्क के माईने के मन्दर है। बहरहाल जो हमारे सेक्योरिटी के ग्रफमर ने एक बहत ही जिम्मे-दारी के साथ इस माजिज्ञ को नाकाम बनाया है यह काबिले तहसीन, झाफरी और मुबारक-वादी के है। मैं चाहगा कि हमारे होम मिनिस्टर इनकी पूरी तफसील इम ऐबान के देवन पर रखे ताकि सारे मेम्बरों को मालूम हो सके कि यह किन लोगों की, किन दलों की चौर कितने लोगो की साजिश इसके झन्दर है।

एक बात घोर कह कर में बैठ जाऊंमा कि जब लॉलन बाबू का करल हुया था तो प्राइम मिनिस्टर ने कहा था कि यह एक रिहर्सन है जिसको किया गया है। लॉनत बाबू की जिन्दगी के उपर धीर बाकी उसके पीछे धोर धाने बाले लोग हैं, क्या उसकी यह एक कड़ी है? सिहाजा. मैं घापके अरिए होम बिनिस्टर से इस्तवुधा कार्जना कि पूरे बयान के साथ हाजस में धाएं साकि यह ऐवान को माजूम ही सके कि किन्न जोवों का इसमें होय है?

هوا تها تو پرائم منسلار نے کہا تها کم یم ایک ریپرسل هے جسکو کها گها هے للت بابو کی زندگی کے ارپر اور باقی اسی کے پیچھے اور آنے والے ذوک ههن و کپا اسکی یہ ایک گڑی ھے ? لہذا مہن آیکے ذریعے هوم ملسلا سے استدعا کروں کا کم پورے بہان کے ساتو هاوس مہن پائیں ناکہ یہ ایران کو معلوم هو سکے کم کن لوگوں کا اص میں هاتو ہے -)

श्री रामाबतार झास्त्री : (पटना) उपा-ध्यक्ष महादय इलाहाबाद हाईकोर्ट में जो माज घटना घटी यह बडी ही दूखद मौर गम्भीर है। ऐमा लगना है कि इसके पीछे सुनियोजिन पडयन्त है। इस वात को कोणिज को गई कि प्रधान मन्त्री को हत्या की जाय । इसलिए यह नहत ही दुखद है भौर इस तरह की घटनाए पिछने दिना भी हुई हैं। इन घटनाझों में हिन्दू-म्तान के जनवाद में विश्वाम करन वाले लोगों और दलों को सोचना चाहिए, सरकार को सोचना बाहिए और कोई ऐमा राम्ता निकाला जाना चाहिए ताकि इम तरह की घटनाए भविष्य में नहीं घटें। साथ ही इम मदन को ग्रौर हिन्दुस्तान की तमाम जनता को इस तरह की घटना की घोर निन्दा करनी चाहिए झीर जनना को इस बान के लिए प्रेरित करना चाहिए कि वह इस तरह के घणिन काडा का जम कर बिरोध करे उसका मकाबिला करे।

SHRI VASANT SATHE (Akola) We were all shocked at the very idea that some one should have been found in the temple of justice with a lethal weapon, but I must confess to a sense of great relief to know that the leader of the nation is safe The Prime Minister who was attacked and is being attacked in this vory House for denigrating judiciary, was setting an excellent example of going to a court of law. (Interruptions). I have not said a word against you. Why don't you see the seriousness of the situstion? She was doing what is right.

[ غرى محمد جمهل الرحم ان ( كَشَنْ كَلْجَ ) - اوِيَادَهَيْكَصْ مَهُودَيْدُو يه بهت هي اقسوس تاک اور منصوس خبر ابھی آئی ہے؟ اس کی جتدئی ہوں مذمت کی جائے اس سدن کے دوارزا ولا کم ہوگی - میں عرقن كو رها تها كه يرالم ماسلو جمهوريت کی زندگی کو پرقرار وکھلے کے لے عدالت میں اظہار کرنے گاچی - اس کے در معلم هوں ۔۔۔ ایک تو یہ م كه جعهوريمت كا مقام نهايت اونتيا هے اور دوسرا یہ که عدالت کا مقام جمهوري ماک مين بيمه اونتها هـ-حالاتکه آب اس بات کو اچهی طرح س جانتے میں کہ سرال پراسیزر کرڈ مهور كموشور يو أظهار كرنا ابالكل قانون کے تحدث ہے - کمپشن پر ہی أنكا أظهار هو سكتا تهاغ الهكور يواتم مقسلو ہے اس بات کو تھیں چاہا ارر انہوں نے خرد سے ابنے کر عدالت کے آگے پیمن کیا ۔ اُس کا مرف ایک هی متصد م که عدالت کا مقام نهایت اونتها پر اس جمهوری دور مهى ۽ يه عدالت کا اخترام اور جنهبردامت کو پرترار رکهنا به آس ملک نے آئیوں کے اندر ہے۔ بنتیہ حال جو ہمارے میکورٹی آفیسر نے ایک بیت ہی فعہ داری کے ساتھ اس سارھی کو تاکم ایڈایا ہے یہ قابل تتحسهن ہے۔ ادرین اور ممارکهانی کے ہے۔ میں چاہیں کا کہ شائے هوم ملسار اللكي يوري تلصيل اس ایوان نے ٹوہل پر رکھیں ناکه سارے سمهروں کو معلوم هو سکے که یہ کن لوگوں کی اور کتائے لوگوں کی سازھ اس کے اندر ہے ۔

ایک، بات اور کیت کے میں بیات جارہ کا کہ جانب للطن بابر کا کتل

#### 307 Re. incident in Allahabad MARCH 18, 1975 Re. incident in Allahabad Court Court

#### [Shri Vesant Sathe]

She was showing that no one was above law. Therefore, that must be said to the credit of the Prime Minister. I think you will not disagree there. I would also say that we must introspect a little. This is a very serious matter. Only the other day we lost one of our revered colleagues in a violent attack. We must introspect and see why this attitude is growing. If we single out a leader in the country and call him or her day in and day out, inside and outside, a dictator (Interruptions) this sort of attitude will develop in the country. (Interruptions).

DEPUTY-SPEAKER Order. MR. please. I thought I had set the note of this issue raised here in my introductory remarks, and I saw the effect of that until Mr. Sathe spoke. Also I saw that Mr. Sathe entered this House late, long after 1 had introduced the subject. I think, we are all agreed that this is a matter of grave concern and we are all exercised about it And I appreciate your words when you say that we will not only be exercised but we must also do some introspection. Therefore, I think, whatever may be your view, let us keep that for another occasion. Let us confine ourselves on this occasion to an expression of concern and our feeling of relief that nothing more untoward has taken place.

SHRI H. K. L. BHAGAT (East Delhi) I would only say that this incident is yet another grim warning to our nation about the trends that are developing in this country. It is allright for all of us to make formal expressions regarding this incident. As you have rightly sold, I do not want to enter into any controversy. But this is a moment for introspection and it is necessary for all the parties in the country to adopt a code of conduct for their members, for other people, not to do any thing, not to say any thing, not to act in any manner which results in encouragement of extra-parliamentary, unconsthational activities or an stmosphere

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leading to violence. For the Government, Sir, I would say that it is high time that they should come out with some kind of a White Paper in regard to the situation in the country and the circumstances that have developed in the country and the incidents that have taken place. This is the time when mere formal expressions of concern will not be adequate. Action on the part of all the parties and action on the part of the Government are very necessary. This is what I want to subr it.

DR. AUSTIN (Ernaku-HENRY lam): As the shocking news from Allahabad continue to cause pain and anxiety not only for Members of Parliament but for the whole nation, may I hasten to place on record my high appreciation-or perhaps I should congratulate the security officers in Allahabad for taking such prompt action in detecting the person and for putting to use such highly sophisticated apparatus, commensurate with the seriousness of the situation; and may I, through you Sir, request the # Home Minister and also our Minister of Parliamentary Affairs to see that even more effective arrangements, in view of this developing situation, are made to meet the situation? I fully share the feelings expressed here already by hon. Members. I will just finish in one more sentence.

भी बिजुति मिख : उपाध्यक्ष जी, में एक बात जानना चाहना ह---भाष लोगो का चिट भेजने पर ब्लायेंने वा झाई कैथ करने पर बलायेंगे---माप वया तरीका सपता रते हैं ?

उपाध्यकं महोदय : में प्राप की भी नमाउंगा ।

DR HENRY AUSTIN: I want to conclude with this sentence; let us take a decision or let us resolve ourselves that we will heed the sovice of the Prime Minister who has been reminding us of the dangerous consequences that might arise as a result of creating an atmosphere of vidiance and hatred in this country.

## 309 Re. incident in PHALGUNA 27, 1896 (SAKA) Re. incident in 310 Allahabad Court Allahabad Court

DR. KAILAS (Bembey South): 1 appreciate, and join with the sentiments of my friend, the leader of the DMK Group in Parliament, Shri Era Sezhiyan and Mr. Mavalankar; and congratulate the officers who could take such quick action, that the attack on Prime Minister's life was avoided. Mr. Mavalankar has rightly said that we musi not create sense of horror or dissatisfaction and hatred; and so we must all do introspection. I pray God that the Prime Minister's life 1s saved like this for ever.

भी बिभूति मिश्र (मोनिहारी) · उपा-म्यक जी, जिन रका के मधिकारी ने वह खनरनाक हवियार पकडा--में उसको बधाई देता हू । लेकिन मुझे एक बात कहनी है---माल भर से इस देश में जो घुणा धीर हिसा का बातावरण चलाचा जा रहा है. यह बहन ही निन्दभीय है । हालांकि सब साई यहा पर डेमोकेसी की बुहाई देते हैं. लेकिन फिर भी यह मणा मौर हिंसा की भावना बक्ती जा रही है हम लोग मरकार मे हैं---इमलिये मरकार का कर्तम्य है कि सरकार इस तरह की घटनाओं का होतीं तो क्या देश में होता और देश में हैं तो क्या है---इसको बैलेंस करते हए में सरकार की अवाबदेष्ठी समझता हं। बाज सारे देश में जो हिंस। का बात बरण पैदा हो रहा है---में विरोधी भाइयों से भी कहुंगा भीर सारे देववासियों से कड़मा कि इसके विचड हम लड़ाई कर । सवाल मूलभूत हमारे तामने यही है कि हिंसा की जो माबना पैदा हो रही है----उसको रोंका बाज । बजर रही तरह ,हिंसा

की भावना पैथा होती जाथे गी, तो जिन्होने फ्रेंच रेवोल्यू शन पढा है, वे जानने है कि उस हालत में न हमारी जिन्दगी सेफ है भौर न हमारे किमी ग्रादमी की जिन्दगी सेफ है। इसके लिये सिर्फ एक ही रास्ता है कि देश में महात्मा गाघी जी का सल्य ग्रीर ग्रहिंसा का वातावरण फैने।

SHRI SAMAR GUHA (Contai): On behall of The Socialist Party of India inside Parliament, I strongly condemn this attempt at assassination of the Prime Minister If this act of assassination assumes political dimension, it will ultimately assassinate democracy itself. Sir, again if the butcher's life is given free play, it will not only ultimately discriminate but it will lead to blood bath also on all sides. Therefore, we have to take caution of that. At the same time we should remember Mahatma Gandhi, the father of the nation, who has bestowed upon us the responsibility or a new technique how to lead peaceful and non-violent movement.

## 311 Re. incident in Allahubari MARCH 18, 1975 Court

MR. DEPUTY\_SPEAKER. Let us not go beyond that

SHRI SAMAR GUHA It does not mean that the people have ably risen to express their view in a peaceful and democratic way but there should not be any scope whatsoever of creating any condition of any type in the country in favour of any violent activity Therefore, I not only condemn but also naturally expect that all steps should be taken as a precuution against any kind of such dastardly attempt At the same time i should say she has hown courage natuthat rally as it was an obligation on her to appear before the court and even after the murder of Shri L N Mishra she did not lack in courage in going to different public meetings Therefore, there is no quistion that she lacks in courage but it is our duty to express our condemnation of any attempt on the life of the Prime Minister.

MR DEPUTY\_SPEAKER I think we have had enough

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K RACHU RAMA-IAH) It is a matter of gratification that all the sections irrespective of parties have condemned so unequivocally and un-reservediy this attempt to carry arms m the (where the Prime court room Minister was to give evidence) with obvious ostensible motives

It is also a matter of great satisfaction to see that all Members of the House assembled, whatever be their party affiliations, have expressed equal anxiety about the security of the person of Prime Minister who is not only our leader but leader of the House and the leader of the country. In order to give expression to this unanimous feeling of the House, I beg to move

"The House unanimously condemns the reported attempt to carry arms into the court where Prime Minister had to give evidence and desires that sufficient security arrangements be made both inside and outside the Court to ensure the safety of the Prime Minister'

MR DEPUTY SPEAKER The question is

"The House inanimously condemns the reported attempt to carry arms into the court where Prime Minister had to give evidence and desires that sufficient security arrangements be made both inside and outside the Court to ensure the safety of the Prime Minister"

The motion was idopted.

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#### 15 25 hrs

#### DEMANDS FOR GRANTS (RAIL-WAYS) 1975-76-contd

MR. DEPUTY-SPEAKER We resume discussion on the Demands of the Railways Shri Nathu ram Ahirwar was on his legs He may continue with his speech. May 1 repeat the request of the Minister for Parliamentary Affairs that a Member from the Congress Party should not take more than seven minutes,? Mr Ahirwar had already taken 9 minutes. I think he should say that he concludes his speech.